

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 103
IB- 1061/(ND)/2018

IN THE MATTER OF:

Intec Capital Ltd.

....Applicant

Vs.

R.B.M. Developers Pvt. Ltd.

....Respondent

Order under Section 9 of IBC.

Order delivered on 04.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Intec Capital Ltd. : Mr.Aabhas Singh, Adv.
Mr.SagarBansal, Adv.
For the Respondent : Mr.AmitKimothi, Adv.

ORDER

Learned Counsel for the Corporate Debtor states that he has been recently engaged by the Corporate Debtor to appear in the matter. He further states that one of the Director Mr.R.B.Sharma is having illness and undergoing various medical treatment at Haridwar because of which nobody represented the Corporate Debtor and an order proceeding ex-parte against the Corporate Debtor came to be passed on 19th January 2021. Learned Counsel states that he has been in contact with the Director Mr. R.B. Sharma and on instructions, he has been requested to make a prayer to set aside the order proceeding ex-parte against the Corporate Debtor dated 19th January 2021. Learned Counsel prays to set aside the order dated 19th January 2021 and given opportunity to the Corporate Debtor to file the reply. The oral request made by the Learned Counsel is granted. Order dated 19th January 2021 proceeded ex-parte against the Corporate Debtor is set aside. Let, Vakalatnama on behalf of Corporate Debtor be filed within five days and reply be filed within three weeks, with copy in advance to the other side.

List on 11.03.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)